

FIR No. 935/20  
**State Vs. Tara Chand**  
U/s 33 Delhi Excise Act  
PS: Nihal Vihar  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Sh. Manu, Ld. Counsel for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Tara Chand is hereby admitted on bail on his furnishing the personal bond in the sum of Rs. 40,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant.

**PANKAJ  
ARORA**

Digitally signed by  
PANKAJ ARORA  
Date: 2020.09.25  
16:16:24 +05'30'

(Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020

FIR No. 853/19  
**State Vs. Krishannandan**  
U/s 380/411 IPC.  
PS: Nihal Vihar  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Ms.. Pinki, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. It is submitted that the accused has already been released in connected matter and the investigation "qua" the applicant/accused is complete.

Bail application is opposed by Ld. APP for the State.

Previous bail application moved on behalf of accused has already been dismissed vide order dated 16.09.20.

There is an allegation against the accused that he was found in possession of one stolen mobile phone which was stolen from the shop of the complainant. Ten stolen mobile phones are yet to be recovered. The accused/applicant has also used his Sim Card on three stolen mobile phones. The applicant/accused is already involved in 13 other similar criminal cases. The allegations are serious in nature. No ground is made out for grant of bail at this stage. Accordingly, the present bail application is hereby dismissed.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

**PANKAJ  
ARORA**

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PANKAJ ARORA  
Date: 2020.09.25  
14:32:17 +05'30'

(Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020

FIR No. 835/20  
**State Vs. Meet Pendu**  
U/s 323/336/34 IPC & U/s 25/27 Arms Act.  
PS: Nihal Vihar  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Sh. Deepak Ghai, Ld. Counsel for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. The accused has clean antecedents

Bail application is opposed by Ld. APP for the State.

There is an allegation against the applicant/accused he had accompanied the co-accused, who has assaulted the complainant as well as shot fire with the pistol in the air. The investigation "qua" the applicant/accused is complete, no useful purpose shall be served by keeping the accused in JC. Accordingly, the accused Meet Pendu is hereby admitted on bail on his furnishing the personal bond in the sum of Rs. 25,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. LAC for the applicant.

**PANKAJ  
ARORA**

Digitally signed by  
PANKAJ ARORA

Date: 2020.09.25  
14:32:57 +05'30'

(Pankaj Arora)

MM-03(West)/THC/Delhi

25.09.2020

FIR No. 135/20  
**State Vs. Tara Chand**  
U/s 33 Delhi Excise Act  
PS: Nihal Vihar  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Sh. Manu, Ld. Counsel for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Tara Chand is hereby admitted on bail on his furnishing the personal bond in the sum of Rs. 40,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant.

**PANKAJ  
ARORA**

Digitally signed by  
PANKAJ ARORA  
Date: 2020.09.25  
14:33:35 +05'30' (Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020

FIR No. 679/20  
**State Vs. Manoj Yadav**  
U/s 379/506/34 of IPC  
PS: Nihal Vihar  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**


Present: Ld. APP for the State

Sh. Kumar Gaurav, Ld. Counsel for the applicant/accused.

Status report filed by IO. E-Copy thereof be supplied to Ld. Counsel.

The investigation is going on.

No further direction are called for. Application stands disposed of

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020

FIR No. 140/20  
**State Vs. Vipin @ Circuit**  
PS: Maya Puri  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**


Present: Ld. APP for the State

Ld. Counsel for the applicant.

Reply filed by the Jail superintendent concerned stating therein that address verification of the accused is pending.

No further directions are called for.

The present application stands disposed of.

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020

FIR No. 322/20  
**State Vs. Vipin @ Circuit**  
PS: Maya Puri  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**


Present: Ld. APP for the State

Ld. Counsel for the applicant.

Reply filed by the Jail superintendent concerned stating therein that address verification of the accused is pending.

No further direction are called for.

The present application stands disposed of.

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020





CC No.6799/2019  
FIR No./2019  
PS: Nihal Vihar  
Netra Pal Etc. Vs Dharamvir Etc.  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Sh. A.K. Nigam, Ld. Counsel for the complainant.

IO/ASI Padam singh

Part arguments heard.

Remaining arguments could not be heard due to poor connectivity of internet. Let E-Copy of rukka be supplied to Ld. Counsel for the complainant. IO be summoned afresh for NDOH.

Put up for remaining arguments on 28.09.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.68076/2016  
FIR No.115/2012  
PS: Nihal Vihar  
State Vs.Syam Mohan Etc.  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to all the accused persons as well as to  
their respective sureties for NDOH.

Put up for appearance of all the accused persons and  
further proceedings on 01.10.2020.

  
(PankajArora)  
MM-03(West)/THC/Delhi  
25.09.2020

ID No.67505/2016  
FIR No.59/2012  
PS: Nihal Vihar  
State Vs.Sanjay  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for  
NDOH.

Put up for appearance of the accused and further  
proceedings on 13.10.2020.

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020

ID No.64103/2016  
FIR No.50/2010  
PS: Nihal Vihar  
State Vs.Pardeep Kumar Etc.  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Akshit Sawal, proxy for counsel for the accused.

Some more time sought by the IO concerned to file the status report. Issue fresh summons to the IO concerned to file the status report on NDOH.

Put up for further proceedings on 06.11.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.59965/2016  
FIR No.181/2014  
PS: Maya Puri  
State Vs.Narender Karki  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Sh. Sidhant, Ld. Counsel for the complainant through VC.

Accused in person with Sh. P.C. Jha, Ld. Counsel through VC.

Order dated 02.03.2020 be complied with afresh for NDOH.

Put up for recording of settlement, if any, or in the alternative for further proceedings on 29.10.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

CC No.1354/2017  
PS: Maya Puri  
Su Kam Power System Ltd. Vs. Power Creators  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the Complainant.

Status report filed by the IO concerned stating therein that  
FIR No. 260/19 has been registered in the present case  
and investigation in the present case is going on.

Since FIR No. 260/19 has already been registered in the  
present case, the present complaint case stands stayed. It  
be clubbed with the final report as and when the same is  
filed by the IO. IO is hereby directed to intimate the  
complainant prior to filing the final report.

Copy of this order be sent to PS concerned.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.7386/2017  
FIR No.0375/2017  
PS: Nihal Vihar  
State Vs.Rinku  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Both the accused persons are absent.

As per report of Jail Superintendent concerned, the accused Ahsan is on interim bail.

Issue court notice to both the accused persons as well as to their respective sureties for NDOH.

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Put up for appearance of both the accused persons and further proceedings on 23.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.7754/2019  
FIR No.25/2017  
PS: Maya Puri  
State Vs.Gyan Prakash Arora  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the State.

Sh. Shalabh Gupta, Ld. Counsel for both the accused.

Part arguments on the point of charge from the side of both the accused persons.

Let the bail verification report be called on NDOH.

Put for remaining arguments on the point of charge from the side of State on 20.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**



CC No.934/2020  
FIR No. /2020  
PS: Nihal Vihar  
Dharamveer Chaudhary Vs I Ticket Pvt. Ltd.

25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Manoj Khatri, Ld. Counsel for the complainant.

IO is absent despite service.

Issue fresh court notice to the IO concerned to file the ATR  
on NDOH.

Put up for further proceedings on 20.10.2020.

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020

ID No.1660/2020  
FIR No.156/2019  
PS: Nihal Vihar  
State Vs.Rajeev Singh  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


IO/ASI Anil Kumar in person through VC.

Accused is absent.

Issue court notice to the accused as well as to his surety for NDOH.

Issue fresh court notice to the IO/ASI Anil Kumar for NDOH.

Put up for appearance of the accused and further proceedings on 25.11.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

CC No.1789/2020  
FIR No. /2020  
PS: Nihal Vihar  
Yasmin Vs Dr. Surender Harjai  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**


**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Complainant with Ms. Reena Singh, Ld. Counsel through  
VC.

Let the ATR be called from the IO/SHO concerned for  
NDOH.

Put up for further proceedings on 22.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.2579/2020  
FIR No.161/2020  
PS: Nihal Vihar  
State Vs. Prem Narain Etc.  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).


I take the cognizance of offence.

Issue summon to both the accused persons as well as to their respective sureties through IO concerned for NDOH.

Issue court notice to the complainant as well as to his wife to explore the possibility of compromise through IO concerned for NDOH.

IO shall remain present in the event of non-execution of process on NDOH.

Put up for appearance of the accused persons and further proceedings on 08.01.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.2581/2020  
FIR No.280/2019  
PS: Nihal Vihar  
State Vs.Surender  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

I take cognizance of the offence.

Issue summons to the accused as well as to his surety through the IO concerned. for NDOH. IO concerned shall remain present in the event of non-execution of process on NDOH.

Put up for appearance of the accused and further proceedings on 08.01.2021.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.3005/2020  
FIR No.594/2020  
PS: Nihal Vihar  
State Vs.Manjeet Singh @ Raja  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Accused Manjeet Singh @ Raja is stated to be in JC.

Remaining accused persons in person with Sh. Jia Afroz,  
Ld. Counsel through VC.

Some clarification is required from the IO concerned  
regarding specific allegations against the accused nos. 2 &  
3. Issue summons to the IO concerned for NDOH.

Put up for further proceedings on 30.09.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.3485/2020  
FIR No.290/2020  
PS: Nihal Vihar  
State Vs.Sagar  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

IO/ASI Padam in person.

Accused is stated to be in JC.

Copy of charge sheet not sent to accused in JC by the Ahlmad. Ahlmad is warned to be careful in future. Previous order be complied afresh for NDOH. Issue production warrant of the accused for his production through VC for NDOH.

Put up for further proceedings on 16.10.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.3630/2020  
FIR No.12069/2020  
PS: Nihal Vihar  
State Vs.Ankit  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused Ankit produced from Jail No. 4.

It is submitted by the accused that he has not received any legible copy of charge sheet. The Ahlmad is warned to be careful in future.

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Let the previous order be complied with afresh for NDOH.

Put up for further proceedings on 07.10.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**



ID No.59890/2016  
FIR No.291/2013  
PS: Nihal Vihar  
State Vs.Kuldeep Singh Etc. 1  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

File is still in Ld. Sessions Court.

Put up for purpose fixed i.e. on 17.11.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.68361/2016  
FIR No.292/2013  
PS: Nihal Vihar  
State Vs.Anand Kumar Etc.1  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

File is still in Ld. Sessions Court.

Put up for purpose fixed i.e. on 17.11.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.5569/2019  
FIR No.0337/2019  
PS: Nihal Vihar  
State Vs.Monika  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Sh. Rahul Sharma, Ld. Counsel for the accused.

Let the previous order be complied with afresh for NDOH.

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Put up for further proceedings on 09.11.2020.

  
(PankajArora)  
MM-03(West)/THC/Delhi  
25.09.2020

ID No.2388/2020  
FIR No.176/2020  
PS: Nihal Vihar  
State Vs.Jitender Sharma @ Sonu Etc.  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Deep Narayan with Sh. Kaushal Mishra, Ld. Counsel through VC.

Remaining accused persons are not present.

Issue production warrant of the accused Sajjan Shukla for his production through VC for NDOH.

Issue court notice to the accused Jitender Sharma @ Sonu and to his surety for NDOH.

Put up for further proceedings on 16.10.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.59716/2016  
FIR No.5/2011  
PS: Maya Puri  
State Vs.Arif Mohd. @ Pappu  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.12.2020.

  
(PankajArora)  
MM-03(West)/THC/Delhi  
25.09.2020

CC No.8787/2016  
FIR No. /0  
PS: Maya Puri  
Mr.Bupender Singh Vs. Mrs. Narayanai Devi  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ms. Mansi, proxy for counsel for the complainant.

As per office order no. 26/DHC/2020 of the Hon'ble High  
Court of Delhi, evidence cannot be recorded in the present  
case.

Previous order, passed before commencement of COVID-  
19 lockdown, be complied with afresh for NDOH.

Put up for CE on 04.12.2020

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020

ID No.66571/2016  
FIR No.155/2011  
PS: Maya Puri  
State Vs.Suresh Lal Meena  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.12.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.63327/2016  
FIR No.15/2012  
PS: Maya Puri  
State Vs.Subir Chakarborty  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.12.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**



ID No.67026/2016  
FIR No.151/2012  
PS: Maya Puri  
State Vs.Gaurav Bhatnagar  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. A.K. Singh, Ld. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.01.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.67440/2016  
FIR No.64/2014  
PS:Maya Puri  
State Vs.Ravinder  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.01.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.60678/2016  
FIR No.530/2014  
PS: Nihal Vihar  
State Vs.Giri Raj  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.01.2021.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.65147/2016  
FIR No.712/2014  
PS: Nihal Vihar  
State Vs.Mahender Kumar @ Bobby  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.01.2021.

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020

ID No.64928/2016  
FIR No.107/2014  
PS: Nihal Vihar  
State Vs.Sujit  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.01.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.62408/2016  
FIR No.171/2014  
PS: Nihal Vihar  
State Vs.Dharambir  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Lalit Kumar, Ld. Counsel for the accused through VC.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.01.2021.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.67272/2016  
FIR No.466/2014  
PS: Nihal Vihar  
State Vs.Jitender @ Mota  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.01.2021.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.68918/2016  
FIR No.270/2014  
PS: Nihal Vihar  
State Vs.Neeraj Kumar Etc.2  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.01.2021.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**



ID No.66409/2016  
FIR No.459/2014  
PS: Maya Puri  
State Vs.Khalil  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.01.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

ID No.8565/2018  
FIR No.100/2012  
PS: Nihal Vihar  
State Vs.Gauri Shanker  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. V.P. Katyal, Ld. Counsel for the complainant.

Part arguments heard on the objection filed on behalf of the complainant.

Some clarification is required from the IO concerned as to why he has not arrested the accused persons.

Put up for further proceedings on 23.11.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

CC No.14894/2018  
FIR No. /2018  
PS: Maya Puri  
Ravinder Kaur Vs. Swaran Deep Singh  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**


**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the Complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further  
proceedings on 21.10.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**25.09.2020**

E-FIR No. 467/20  
State Vs. Laxman Lachhu  
PS: Nihal Vihar  
25.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**Fresh charge sheet filed. It be checked and registered.**

Present: Ld. APP for the State.

IO/HC Ramesh Kumar in person.


Accused is stated to be in JC.

I take cognizance of the offence.

Let the copy of charge sheet be supplied to the accused through the Jail Dak. Issue production warrant of the accused for his production through VC for NDOH.

Put up for scrutiny of documents and consideration on charge on

26.10.2020.

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
25.09.2020

***This is an application for releasing vehicle bearing no. WB-23C-1559 on Superdari.***

Present:- Ld. APP for the State.  
Ld. Counsel for the applicant  
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

*Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **WB-23C-1559** be released to **the registered owner after due identity verification, to be conducted by IO**, on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month..

**PANKAJ  
ARORA** Digitally signed by  
PANKAJ ARORA  
Date: 2020.09.25  
14:34:43 +05'30' (Pankaj Arora)  
MM-03/West/THC/Delhi  
25.09.2020